

including hinterland areas of the State from 15.2.93 to 17.2.93. Although, he met a large number of people from different walks of life, no talks were held with the leaders of militant outfits.

(b) In view of the above, the question does not arise.

(c) Efforts to talk to various people and groups of people with a view to activating the political process and bringing about normalcy in the State will continue.

Demolition of Unauthorised Construction in Delhi

1086. DR. RAMENDRA KUMAR YADAV "RAVI": Will the Minister of HOME AFFAIRS be pleased to refer the reply of Unstarred question No. 4106 dated 21st December, 1992 and state:

(a) the name and addresses of seven cases of unauthorised constructions relating to the areas of Tokari-Walan, Manga Ram Gali and Gali Jatwara, Pulmithai Azad Market, Delhi;

(b) whether any action has been taken so far in regard to implementation of demolition orders;

(c) if so, the details thereof; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS

(SHRI P. M. SAYEED): (a) The Municipal Corporation of Delhi has reported the following details in respect of 7 cases of unauthorised constructions:—

Sl. No.	Name of the owner/builder & property No.	Extent of unauthorised construction
(1)	(2)	(3)
1.	Sh. Ram Kumar, T-60, Tokriwalan, Teliwara.	Unauthorised construction of a tin shed room and stair-case at 1st Floor.
2.	Sh. Kamal Gupta, 9225-26, Tokriwalan, Azad market, Delhi.	Unauthorised construction of one room, kitchen, latrine, cover passage and staircase at 2nd Floor.
3.	Owner/builder, 103, Jatwara, Teliwara.	Unauthorised construction of raising of wall and laying of roof at 2nd Floor and Chhajja at 1st Floor.
4.	Sh. Radhey Shyam, 57, Jatwara, Teliwara.	Reconstruction of 1 room and warandah at 1st Floor.
5.	S/Sh. Ravinder Kumar & Krishan Kumar, 133, Pul Mithai	Unauthorised construction of one hall with staircase at 1st Floor and same at 2nd and 3rd Floors.

1	2	3
6.	Smt. Sushila Devi, 122, Gali Jatwara, Teliwara	Unauthorised construction of two rooms, toilet, kitchen at ground Floor and 2 rooms, toilet and lounge at 1st and 2nd Floors.
7.	Sh. Inder Singh, 97, Gali Jatwara, Teliwara.	Unauthorised construction of one room at ground Floor and one room at 1st Floor.

(b) to (d) The Municipal Corporation of Delhi has further reported that action for demolition of these unauthorised constructions will be taken in due course.

Terrorist and LTTE Activities in Tamilnadu

1087. SHRI V. RAJAN CHELLAPPA: Will the Minister of HOME AFFAIRS be pleased to state in what manner Government has been extending support to Tamilnadu for tackling and preventing terrorist and LTTE activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): The Central Government has been extending assistance to the State Govt. of Tamilnadu in the form of deployment of para military forces, and financial assistance to the State Govt. for modernisation of police as under:—

(Rs. in lakh)

Year	Amount released
1990-91	72.97
1991-92	131.17
1992-93	38.37

In addition to the above, an amount of

Rs. 10 crores has also been released to the State Government during 1991-92 as grants in-aid for operation against militants. Further, the Central Government have declared LTTE as an unlawful association under the Unlawful Activities (Prevention) Act, which will strengthen the hands of the State Government in containing the activities of LTTE.

Raising More Battalions of Women in CRPF

1088. SHRI SHANTI TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to raise more women battalions in the Central Reserve Police Force; and

(b) if so, the reasons therefor and the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) There is at present one Mahila battalion in CRPF. A proposal to raise another battalion in CRPF comprising largely women personnel is under consideration.

Inadequate funds for North-Eastern Council

1089. SHRI GURUDAS DAS GUPTA:

SHRI N.E. BALARAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the North-Eastern Council is not being given adequate funds to implement various development projects in member States;

(b) if so, what are the funds allocated to the council during the year 1992-93 and 1993-94 and demand made by the Council for the year;

(c) whether there has been a demand to place the NEC under the Ministry of Planning or directly under the Prime Minister for its power functioning; and

(d) if so, Government's reaction thereto?